

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

30

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CA/166/(IB)/CB/2018
NAME OF THE PETITIONER(S) : FUTURA MARKERS & LIFE STYLE PVT LTD
NAME OF THE RESPONDENT(S) : ROC CHENNAI
UNDER SECTION : 252

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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B. Sarathbabu

For Roc, Chennai

B. Sarathbabu

S. Haris

For Roc

S. Haris

ORDER

Counsel for Applicant present. Counsel for RoC filed the report. The same is placed on record. It has been submitted that from 2011 onwards no balance sheet and annual returns has been filed, due to which the concerned RoC has struck off the Company from the register of Companies under section 248 (5) of the Companies Act, 2013. The gazette notification was issued during 15-22 of July 2017. Heard the Counsel for the Applicant and the Counsel for the RoC. There is nothing on record to show that the Company is carrying on any business. It is a shell Company. The Application is devoid of merits and stands **rejected**.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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